



2026:AHC-LKO:40158

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - A No. - 4847 of 2026

Varun Patel

.....Petitioner(s)

Versus

U.P. Power Corp. Ltd. Thru. Chairman Lko. And
2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Neeranjana

Counsel for Respondent(s) : Manish Jauhari, Alok Saran

Court No. - 4

HON'BLE SYED QAMAR HASAN RIZVI, J.

1. Heard Sri Niranjana Singh, learned counsel for the petitioner, Sri Jyotindra Pathak, Advocate holding brief of Sri Alok Saran, learned counsel for the respondent nos. 2 & 3/Madhyanchal Vidyut Vitaran Nigam Limited and perused the record.

2. By means of the present petition, the petitioner has prayed for the following reliefs:

"I. To issue a writ, order or direction in the nature of Certiorari quashing the impugned suspension order dated 04.05.2026 (Annexure No. 1) passed by the Chief Engineer (Distribution), Gomti Nagar Area, Madhyanchal Vidyut Vitaran Nigam Limited, Lucknow, being arbitrary, illegal and unsustainable in law;

II. To issue a writ, order or direction in the nature of Mandamus commanding the opposite parties to revoke the suspension of the petitioner forthwith and permit him to discharge his duties on the post of Junior Engineer at 33/11 K.V. Substation, UPSIDC/Omega, Gomti Nagar Area, Lucknow, with all consequential service benefits including full salary, allowances, continuity of service and all attendant benefits admissible in law;

III. To issue a writ, order or direction in the nature of Mandamus commanding the opposite parties to allow the petitioner to work within the same zone i.e. Gomti Nagar Area, Lucknow, and not to transfer or attach him to any other zone or place during pendency of any enquiry."

3. Learned counsel appearing on behalf of the respondent nos. 2 and 3, on the basis of the instructions, stated that the impugned suspension order dated 04.05.2026, by means of which, the petitioner was placed under suspension, has been revoked vide Office Order dated 21.05.2026. Learned counsel for the respondent nos. 2 and 3 has produced the Xerox copy of the said Office Order dated 21.05.2026 that shows that the petitioner has been re-instated with immediate effect, however, the pending enquiry shall continue. The Office order dated 21.05.2026 is extracted herein-below:-

कार्यालय मुख्य अभियन्ता (वितरण)

गोमतीनगर क्षेत्र

गायचल विद्युत वितरण निगम लिमिटेड स्काडा भवन, विभूति खण्ड, गोमती नगर, लखनऊ

-226010

फोन 0522-4101401

ई-मेल-ce.gomtinagar.zone@mvvnI.org

पत्रांक:- गु०अ० (वि०) गो०धे० / अधि०

कार्यालय-ज्ञाप

दिनांक.....2026

एतद्वारा इस कार्यालय के ज्ञाप संख्या 3402-गु०अ० (वि०) गो०क्षे० दिनांक 04.05.2026 के द्वारा श्री वरूण पटेल, तत्कालीन अवर अभियन्ता (सैप आई०डी०-11002952), 11 के०वी० एल०टी० ओमेगा गोमतीनगर क्षेत्र, लखनऊ को अनधिकृत रूप से 11 हजार की हाई-टेंसन लाइन शिफ्ट करने एवं विभाग को राजस्व की क्षति पहुंचाने के प्रकरण में प्रथम दृष्टया लापरवाही का दोषी पाते हुए तत्काल प्रभाव से निलंबित किया गया था।

प्रशासनिक आवश्यकता के दृष्टिगत लम्बित अनुशासनात्मक कार्यवाही जारी रखते हुए श्री वरूण पटेल, अवर अभियन्ता (सैप आई०डी०-11002952) को उनके पद पर तत्काल प्रभाव से पुनर्पदस्थापित (Re-instate) किया जाता है। श्री वरूण पटेल के विरुद्ध गतिमान अनुशासनिक जांच / जांच प्रक्रिया यथावत जारी रहेगी। जांच अधिकारी द्वारा प्रस्तुत अंतिम रिपोर्ट के आधार पर ही प्रकरण में अंतिम निर्णय लिया जाएगा

।निलम्बन अवधि के वेतन एवं भत्तों के भुगतान के सम्बन्ध में निर्णय जांच प्रक्रिया के अन्तिम परिणाम के अधीन होगा।

मुख्य अभियन्ता (वि०)

पत्रांक-3916 मु०अ० (वि०) गो०क्षे० / तदिनांक 21.05.2026 प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

प्रबन्ध निदेशक, मध्यांचल विद्युत वितरण निगम लि० लखनऊ।

निदेशक (का०प्र०एवंप्रशा०), मध्यांचल विद्युत वितरण निगम लि० लखनऊ।

अधीक्षक अभियन्ता (तकनीकी / वाणिज्य), गोमतीनगर क्षेत्र लखनऊ

सम्बन्धित अवर अभियन्ता ।

मुख्य अभियन्ता (वि०)

4. In view of the above quoted order dated 21.05.2026 and the fact

that the suspension of the petitioner has already been revoked with condition that the decision on the payment of salary for the suspension period and the allowances shall be subject to the outcome of the enquiry, the present writ petition has lost its efficacy in respect of the prayer number (I) and (II) of the present writ petition.

5. Insofar as the prayer no. (III) is concerned, it is open for the petitioner to move an application/representation before the respondent no. 3 for the redressal of his grievances. In case, such an application/representation is presented before the respondent no. 3 within a period of four weeks from today, the authority concerned shall consider and pass appropriate orders on the said application/representation at the earliest on the production of such application/representation before it.

6. The instant writ petition stands **disposed of** in terms of the above.

June 4, 2026

Arun

(Syed Qamar Hasan Rizvi,J.)